

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. 14/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2019**

Name of the Company : Jayantilal Govindji Patel & Anr.
V/s.
Surat Health Services Private Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DALAL	PCS	Resp. 1	K A Dalal.
2.	NATASHA DHRUMAN SHAH	ADV.	PEITIONERS	Natasha.

ORDER

The Parties are represented through their respective Learned Counsel/PCS.


Learned PCS appearing on behalf of Respondent no. 1 and filed his Vakalatnama and requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within three weeks by serving an advance copy to the petitioner.

Meanwhile, interim order passed, if any, be extended till next date of hearing.

List the matter on 16.04.2019.


MANORAMA KUMARI
MEMBER (JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 6th day of March, 2019.